Two meetings of the Indo-Italian Joint Committee were held in 1986 and 1988 in Rome and New Delhi respectively and on the conclusion of the meetings "agreed Minutes" were signed. No Trade Agreements have been signed.

(c) Government's policy is to increase mutual cooperation between the two countries in trade matters with emphasis on increasing Indian exports to Italy.

[English]

ITDC Cases with C.V.C.

5930. SHAILENDRANATH SRIVAS-TAVA: Will the Minister of TOURISM be pleased to state:

(a) the number of I.T.D.C. cases pending investigations with the Central Vigilance commission (C.V.C.);

- (b) the stage of investigations; and
- (c) the measures being taken to expedite the investigations and to safeguard public interest?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) to (c). No investigation report or any other reference on I.T.D.C. matters is pending for advice with the CVC. However 13 cases, having vigilance angle, arising out of technical inspections conducted by the Chief Technical Examiner of the CVC, have been referred to the ITDC for investigations and report. A statement showing stage of investigation, is attached,

In order to expedite investigations, Vigilance Division in the ITDC has been strengthened and regular monitoring is being done at the management level.

STATEMENT

Cases referred to ITDC by Chief Technical Examiner of C.V.C. for investigations in reply to Lok Sabha Unstarred Question No. 5930 Dated

	20.4.1990	066
SI. No.	Particulars of the case	Stage of Investigation
-	2	3
~ :	Civil and Interior works in Guest Rooms at Ashok Hotel, New Delhi—awarded on 31.5.85. Irregularities in award	Decision of ITDC Contract Committee to be taken on CTE's observation for investigation. Final bill not yet settled. of the contract. Mobilisation Advance of 25% of contract value.
۸i	Marble flooring and cladding of Hotel Bhopal Ashok—awarded on 4.9.87. Sub-standard work-Unsafe marble cladding.	Clarifications furnished by Engineering Division on CTE's observations are under examination/investigation. Recovery as advised by CTE effected in the bill of contractor. CBRI Roorkee requested for advising on unsafeness of marble cladding.
ന്	Renovation of Hotel Ashoka—Consultancy for Civil Works awarded in March, 1985. Irregularities in award of the consultancy contract,—Contract for renovation awarded at very high rates.	CTE's observations are under examination for investigation. Final bill not yet settled.
4.	Air-conditioning system for 800 rooms of Samrat Hotel for Asiad-1982.—awarded in August 82. Over payments made for accessories and insulation.	Recovery towards over-payment effected in the bill as advised by CTE. Final bill not yet settled. Matter is an arbitration.

749 W	/ritte	n Answers	CHAITRA 30, 1912	(SAKA)	Written Answers 750
Stage of Investigation	3	ITDC have constituted a High Power Committee to consider the issues before investigation. Final bill not yet settled.	The matter is under investigation. Adequate amount retained keeping in view the observation of CTE.	Investigation is in final stage in ITDC Vigilance Division. No, further payment has been released after CTE's inspection.	Matter under investigation. Payment made as per Court Decree.
Particulars of the case	2	Civil works of Hotel Samrat—awarded in February, 1981. Undue benefit to contractor by substitution. Stone boulders disposed off at very low rates. Extra items without justification.	HVAC and Refrigeration system for Hotel Ashok at Agra awarded in June, 1985. Undue favour to a tender by considering his tender with a 25% advance.	Kitchen Equipment for Hotel Nilachal Ashok at Puri awarded in July, 1986. Referred to CVO in August '88. Irregularities fin award of contract.	Purchase of Indoor Plants for Hotels Ashok and Samrat. Awarded in September 82. Referred to CVO in February 84. Contract awarded at very high rates showing undue favour to one party.
SI. No.	1	ហ់	· •	۲.	œ

751 W	Vritte	n Answers	APRIL 20, 1990	ļ	Written Answers 752
Stage of Investigation	8	Matter is still under investigation. Contract rescinded. Bank guarantee encashed. Balance works being executed at risk and cost of contractor who has sought arbitration. Final bill not settled.	Matter is under investigation.	The case has been investigated and the position has been clarified to CTE. Final bill not yet settled	Cast is under investigation. Payment released as per arbitration award/Rule of Court.
Particulars of the case	2	Civil works for Hotel Bhopal Ashok awarded in October, 84. Irregularities in maintenance of cement Register and shortage of 300 bags.	Plumbing and Sanitary Services Referred to CVO in sepl., 89. fat Ashoka Hotel awarded in May, 83. Referred to CVO in July, 86. Contract awarded at very high rates.	Expansion of Hotel Kalinga Ashok at Bhubaneshwar. Contract awarded in May, 84. Referred to CVO in March, 88. Interest free Mobilisation Advance given though not admissible under the terms of the contract.	Water Supply and Sanitary Installations for Hotel Kanishka Ashok. Contract awarded in November. 79. Irregularities in award of the contract. Undue benefit by procurement of materials on behalf of contractor.
Si. No.	1	6	.0	:	12.

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Stage of Investigation	3	Matter under investigation with ITDC Vigilance Division. Award amount paid to the Contractor due to Court Orders.	
Particulars of the case	8	ITDC Hotel at Jaipur. Irregularities in award of the contract.	
SI. No.	-	13.	